

ACT No. XVI. OF 1842.

Passed by the Hon'ble the President of the Council of India in Council, on the 16th of December, 1842, with the assent of the Right Hon'ble the Governor General of India.

AN Act concerning the terms of Leases granted by Zemindars and Proprietors.

It is hereby enacted, in modification of Sections II. and III. Regulation XIV. of 1812, of the Bengal Code, that Zemindars or other Proprietors of Land may grant leases, or fix the rent of any land tenure, for any period not exceeding the terms of their own respective engagements with Government. Provided always, that in case any lease shall be granted, or the rent of the land be fixed for any longer period, the lease or engagement fixing the rent shall be null and void only for the excess beyond such terms respectively.
